

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 298/94
T.A. No. --

198

DATE OF DECISION 8-3-1994

Ganesh Santoshrao Kohale

Petitioner

Mr. P. D. Meghe

Advocate for the Petitioner(s)

Versus

U.O.I. & Ors.

Respondent

None

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. Justice M.S.Deshpande, V.C.

The Hon'ble Mr. R.Rangarajan, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? ~
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether in needs to be circulated to other Benches of the Tribunal ? ~

(M.S.DESHPANDE)
VC

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.298/94

Ganesh Santoshrao Kohale,
C/o. Advocate P.D. Meghe,
Sahajivan Society,
Shivaji Nagar,
Nagpur - 10. .. Applicant

-versus-

1. Union of India
through
The Director (TE)
Ministry of Communication,
Dept. of Telecom,
New Delhi - 110 001.
2. Chief General Manager,
Dept. of Telecommunication,
Maharashtra Circle, GPO Bldg.,
Bombay - 400 001.
3. General Manager,
Nagpur District Telephones,
Zero Miles, Civil Lines,
Nagpur. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman

Hon'ble Shri R.Rangarajan, Member(A)

Appearances:

1. Mr.P.D.Meghe
Advocate for the
Applicant.

ORAL JUDGMENT: Date: 8-3-1994
(Per M.S.Deshpande, V.C.)

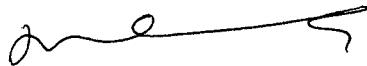
We have heard Mr.P.D.Meghe advocate for the applicant and perused Annexure 'E', letter dt. 2-12-93 to which exception is being taken. All it discloses is that the post of Sports Coaches have been redesignated as Sports Inspectors and there has been an allotment of posts regionwise.

2. This is a policy matter and unless the applicant is affected personally in the matter, his emoluments and duties he would have no cause

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of action.

3. We see no merit in the application.
It is dismissed.



(R. Rangarajan)
M(A)


(M.S. Deshpande)
V.C.

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